

SUPREME COURT LEGAL SERVICES COMMITTEE
108, LAWYERS CHAMBERS, SUPREME COURT COMPOUND, NEW DELHI
PHONE : 011-23388313

F- D-33(2)/SCLSC/LT/2018

Dated : 19.07.2018

Last date of Tender : **5th August, 2018**

NOTICE INVITING TENDER FOR SUPPLY FIVE LAPTOPS

Sealed tenders are invited as per proforma for supply of above items as per following specifications and warranty for use in the Supreme Court Legal Services Committee [SCLSC] as per Proforma enclosed herewith as Annexure "A", "B" & "C". The exact quantity of equipments may vary at the time of placing the order.

TECHNICAL SPECIFICATION/CONFIGURATION OF LAPTOPS

Laptop Type	Business (for work) segment (Not Home segment)
Farm Factor	Mid size Laptop
Make, Model/Part No.	(to be given by bidder- exactly and in specific)
PROCESSOR & MOTHERBOARD	
Processor	Intel Core i5 (8 th Generation) or equivalent
Base Frequency	1.6 GHz or more
Processor Cache	6 MB or more (4 cores)
Motherboard Chip set	Intel Original Mother Board or Equivalent performance chip set motherboard
TDP (Thermal Design Power)	Not more than 45 W
MEMORY & DISK STORAGE	
System Memory (RAM)	8 GB DDR4 with one unused slot
Expandable Memory	Up to 16 GB, at least 2 slots
Hard Disk	SATA, 1TB
Platform /Architecture	
Preloaded Operating System	Ubuntu/Free DOS /BOSS Linux/Without OS
Operating System Certification	Linux Certification (Vendor to provide self certification that the laptop is compatible with Ubuntu Linux Operating System)
System Architecture	64 Bit
Display & Graphics	

Screen Size & Resolution	15.6 inch, 1920x1080 Pixels (HD Resolution) or better
Screen Type HD	Wide Screen Back-Lit LED Anti – Glare Display
Graphic Processor	Intel UHD or equivalent integrated HD Graphics. It should be compatible with the Processor
Input	
Pointer Device & Keyboard	Touch pad with multi touch gesture support and Spill resistant Keyboard.
Web Camera	1.0 Mega pixel HD Web Cam.
Optical Drive	Integrated DVDRW
Audio	
Microphone	Digital Microphone
Speakers	Stereo Sound Speakers (Built -in)
Communication	
Ethernet	Gigabyte Ethernet (IPv6 Compliant)
Wireless	IEEE 802.11a/b/g/n
Blue Tooth	Blue Tooth 4.0
Battery Backup	
Battery Backup Time	At least 4 hours backup time with constant use
Ports/Slots	
USB Port	2xUSB 3.0, 1X USB 2.0
Other Ports	Mic In, Speaker Out, RJ45, 1X VGA, 1XHDMI/Display Port out.
Power Supply & Energy Efficiency (Green Compliance)	
Power Supply/ Adapter	External Power A.C Adapter
Energy Certification	Energy Star (EPA) ver 5.0 / BEE India Star ver 1 or later
Power Management	ACPI complaint
Battery Backup	At least 4 hours backup time with constant use
Security Features	
USB Ports Security	USB Port Disable (through BIOS)
Security Lock Port	Kensington Lock Slot
Other	
Weight	Less than 2.5 Kg.

Hardware Drivers	Vendor to provide drivers for SCLSC customised Ubuntu Linux Operating System.
Original Equipment Manufacturer (OEM) Product	OEM Manufacturer or its authorised distributor/ dealers with OEM Manufacturer Certificate/ Authorization only to can bid
Laptop Bag	Briefcase Type Bag (not back-pack or shoulder bag type)
Warranty & Service Support	
Warranty	3 years Comprehensive Warranty support with L1 support from bidder and L2 support from OEM
Service Center	Must have Company Authorised Service Center in Capital City/ High Court place

Interested parties, if they so desire, may contact Mr. Ashok K. Verma, Assistant, Supreme Court Legal Services Committee, 108, Lawyers Chambers, Supreme Court Compound, New Delhi (Tel. 23388313) on any working day between 10.30 AM to 4.30 P.M and upto 12.00 noon on Saturday for further information about said items before quoting the rates. Copy of the tender is also available on the **website www.sclsc.nic.in or www.sci.gov.in**

TERMS AND CONDITIONS

1. The tenderers are required to quote their lowest rate per unit for above mentioned hardware mentioning complete configuration warranty / guarantee, discount, if any, percentage of VAT, GST, delivery period, if any, etc.. as per **Annexure-'A' , 'B' & 'C'** enclosed.
2. The rates should be valid for a minimum period of 90 days.
3. The tenderers are required to send their tenders along with a Demand draft of Rs.5,000/- (Rupees Five Thousand only) drawn in favour of the "SUPREME COURT LEGAL SERVICES COMMITTEE FUND" as 2% Earnest Money, which will be refunded without interest to the unsuccessful tenders on written requires of the tenderers.
4. Separate envelopes should be used for submitting Technical Bid, Commercial Bid and Earnest Money deposit. If all the envelopes are

placed in a single envelope, it should specifically be mentioned that separate technical bid, financial bid and EMD envelopes are inside.

5. The Tender may be sent by post sufficiently early so as to reach this office within time or may be delivered to the undersigned. If Tender is sent through messenger, an authority letter from the tenderer with proof of his identity may also be given to the messenger.
6. The successful tenderer shall have to give performance security deposit amount of 5% of the total amount of purchase order. The earnest money of Rs.5,000/- [Rupees Five Thousand only] deposited alongwith the tender would be adjusted against the Security Deposit. Performance Security will be refunded after 60 days after expiry of warranty period of the equipments.
7. Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken
8. Execution of the supply is to be done very expeditiously but not later than 10 days from receipt of purchase order. In case supply is not done within the stipulated time the Security Deposit may be forfeited alongwith any other action as may deem appropriate by the SCLSC. In case the SCLSC is forced to make expenditure because of delay to meet any exigency, the tenderer will be liable to make good the loss which the SCLSC may directly deduct from Bill/Security Deposit.
9. Irrespective of the fact as to whether or not the SCLSC gets the material purchased from outside, the office may impose penalty of one percent of the total cost per week for delayed delivery of the supply, if delay is due to willful laches or negligence of the tenderer and it causes financial loss or inconvenience to the SCLSC.
10. The items supplied will be inspected by an Inspection Committee of Senior Officers of the SCLSC and in case the supply is not found in conformity with the approved specifications and any complaint is received about its quality and performance during course of their use/utilization, the same will be liable to be rejected and the entire supply will have to be replaced with the good one/exactly commensurate with the approved specifications at the cost of the tenderer. The decision of the SCLSC in this regard will be final, unassailable and binding on the supplier.
11. The supply is to be made on bill basis. Payment will be made only

after the complete supply is made as per approved specifications without payment of any advance amount and after its installation with satisfactory working report.

12. Overwriting/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
13. The SCLSC will deal with the tenderer directly and no middlemen/ agents/ commission agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the SCLSC.
14. The SCLSC in its discretion, reserves the right to reject or accept the tenders, partly or completely, at any time without assigning any reason thereof.
15. The OEM Company may submit a bid either in its own name or through any of the authorized dealer, who has to provide supply/services to the SCLSC.
16. The tender should accompany an undertaking of Authenticity as per proforma placed at **Annexure 'C'**.
17. In case of any dispute, the dispute shall be mandatorily referred to arbitrator namely, Ms. Nidhi, Legal Service Counsel-cum-Consultant. The dispute if any shall be exclusively subject to jurisdiction of Delhi Court only.
18. SUBMISSION OF TENDERS
 - (A) The firms fulfilling the above terms and conditions may submit their sealed tenders in three separate envelopes for submitting (i) Earnest Money; (ii) Technical Bid (containing Annexure 'A' and 'C') and (iii) Financial Bids (Containing Annexure 'B') for supply of Laptops superscribing on the cover of each respective envelopes, addressed by name and sent to the undersigned. The sealed tenders will be accepted **on or before 5th August, 2018 at 3.00 p.m.** Alternatively, the tenders may be sent by Registered post/Speed Post/Courier to the undersigned at the address "**108, Lawyers Chambers, Supreme Court Legal Services Committee, Supreme Court Compound, New Delhi -110001**" so as to reach before the date and time of receipt. The tenders received after due date and/or time will not be entertained.

- (B) The Technical Bid will be opened on the same day at 3.30 p.m. i.e. on **5th August, 2018** in the office of the Supreme Court Legal Services Committee by a Committee of officers constituted for the purpose in the presence of the tenderers or their authorized representatives who may wish to remain present. In the first place, the envelopes containing EMD will be opened. In case, less than three tenderers have deposited the EMD, the envelopes containing tenders will not be opened. Thereafter, the envelopes containing Technical Bid will be opened. In case, less than three Technical Bids are received, due to inadequate competition, the same may not be opened and more tenders may be called and will be opened later on at the place, date and time to be notified to the tenderers in due course. Financial Bids of those tenderers whose technical offers are found proper and who qualify for contract, shall be opened on subsequent date and will be announced later.



[DHARMENDER RANA]
Secretary
108, Lawyers Chamber
Supreme Court Compound,
New Delhi -110001
Tel : 011-23388313

Encl : ANNEXURE "A", "B" & "C"

SUPREME COURT LEGAL SERVICES COMMITTEE
108, LAWYERS CHAMBERS,
SUPREME COURT COMPOUND,
NEW DELHI

F- D-33(2)/SCLSC/LT/2018

Dated : 19th July, 2018

Last date of Tender : **5th August, 2018**

PROFORMA TO BE FILLED BY THE TENDERED WITH REFERENCE TO NOTICE
INVITING TENDER FOR SUPPLY LAPTOPS

1. Name and address of the Firm :
2. Phone & Fax Number & e-mail ID :
3. Name of the Contact Person with Telephone/Mobile No :
4. Trader Identification No. :
5. Details of EMD :

Demand Draft /Pay Order No. and date.	Drawn on Bank	Amount [Rs.]

6. Offer of Technical Specifications :

Sl. No.	Brand name and models	Specifications	Guarantee/warranty	Brochure attached Yes/No

7. Compliance of Technical Specifications :

		Complied Yes/No
Laptop Type	Business (for work) segment (Not Home segment)	
Farm Factor	Mid size Laptop	
Make, Model/Part No.	(to be given by bidder- exactly and in specific)	
PROCESSOR & MOTHERBOARD		
Processor	Intel Core i5 (8 th Generation) or equivalent	
Base Frequency	1.6 GHz or more	
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Graphic	Intel UHD or equivalent integrated HD	

Processor	Graphics. It should be compatible with the Processor	
Input		
Pointer Device & Keyboard	Touch pad with multi touch gesture support and Spill resistant Keyboard.	
Web Camera	1.0 Mega pixel HD Web Cam.	
Optical Drive	Integrated DVDRW	
Audio		
Microphone	Digital Microphone	
Speakers	Stereo Sound Speakers (Built -in)	
Communication		
Ethernet	Gigabyte Ethernet (IPv6 Complaint)	
Wireless	IEEE 802.11a/b/g/n	
Blue Tooth	Blue Tooth 4.0	
Battery Backup		
Battery Backup Time	At least 4 hours backup time with constant use	
Ports/Slots		
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Other Ports	Mic In, Speaker Out, RJ45, 1X VGA, 1XHDMI/Display Port out.	
Power Supply & Energy Efficiency (Green Compliance)		
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Other		
Weight	Less than 2.5 Kg.	

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Original Equipment Manufacturer (OEM) Product	OEM Manufacturer or its authorised distributor/ dealers with OEM Manufacturer Certificate/ Authorization only to can bid	
Laptop Bag	Briefcase Type Bag (not back-pack or shoulder bag type)	
Warranty & Service Support		
Warranty	3 years Comprehensive Warranty support with L1 support from bidder and L2 support from OEM	
Service Center	Must have Company Authorised Service Center in Capital City/ High Court place	

8. Delivery Schedule

(A) Time to be taken for supply :

9. GST Number :

9. Whether Undertaking of authenticity as per Annexure 'C' enclosed.

10. Whether all the terms & conditions of NIT are acceptable.

Signature
[Name of firm with stamp]

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ANNEXURE - 'B'

SUPREME COURT LEGAL SERVICES COMMITTEE
108, LAWYERS CHAMBERS,
SUPREME COURT COMPOUND,
NEW DELHI

F- D-33(2)/SCLSC/LT/2018

Dated : 19th July, 2018

Last date of Tender : **5th August, 2018**

PROFORMA TO BE FILLED BY THE TENDERED WITH REFERENCE TO NOTICE INVITING TENDER FOR SUPPLY OF LAPTOPS

1. Name and address of the Firm :
2. Phone & Fax number & e-mail ID :
3. Name of the Contact Person with Mobile Number. :
4. Offer of Commercial /Financial Bid :

Details /rates of the items.

Sl. No.	Brand name and models	Rate per unit for supply.	Rate of tax/VAT/GST, if any.	Total net cost for supply and of items

5. Discount, if any.

Signature
[Name of firm with stamp]

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108, LAWYERS CHAMBERS,
SUPREME COURT COMPOUND,
NEW DELHI

F- D-33(2)/SCLSC/LT/2018

Dated : 19th July, 2018

Last Date of Tender : 5th August, 2018

Subject : 'Undertaking of authenticity'

Sub: Supply of Laptops

- Ref: 1. Your Purchase Order No. _____ dated _____
- 2. Our Invoice No./Quotation No. _____ dated _____

With reference to the(Supply of Laptops) being supplied/quoted to you vide our invoice no./quotation no./order no. _____ dated _____ cited above. We _____ [name of firm] hereby undertake that all the components/parts/ used in the system shall be original new components/parts/only from respective OEMs of the products and that no refurbished/duplicate/second hand components/parts/ are being used or shall be used.

Should you require, we hereby undertake to produce the certificate from our OEM supplier in support of above undertaking at the time of delivery/installation. It will be our responsibility to produce such letter from our OEM supplier's at the time of delivery or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the _____ system already billed, we agree to take back the equipments _____ and spares without demur, if already supplied and return the money if any paid to us by you in this regard, and / or the performance security, if any produced, forfeited.

We (system OEM name) also take full responsibility of Parts as per the content, even if there is any defect by our authorized Service Centre/sellerI etc. the same shall be replace at our cost.

Authorized Signatory with stamp.

Name:
Designation: